

## O.A.No. 346 of 2004

ORDER DATED:- 22<sup>nd</sup> day of July, 2005.

Applicant is continuing as a General Assistant in Door Darshan Kendra at Bhubaneswar on casual basis. By filing this Original Application under section 19 of the Administrative Tribunals Act, 1985, he has prayed for issuance of a direction to the Respondents to engage him as General Assistant in DDK, Bhubaneswar continuously till his regularization. To state in other words, the Applicant has virtually prayed for a direction to the Respondents to give him casual engagement for 30 days in every month till his regularization.

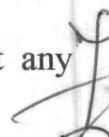
2. A counter has also been filed by the Respondents in this case contesting the stand of the Applicant.

3. Similarly placed four other Applicants approached this Tribunal in O.A. No. 413 of 2004 which was disposed of on 06-05-2005 with the following directions:-

P.T.O.  


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"In the said premises, since it is the admitted case of the parties that the Applicants are eligible to be regularized against the regular vacancies that may arise in future or in their turn, the Respondent No. 1 is hereby directed to make all out efforts to see that the Applicants are regularized as quickly as possible, if not in DDK, Bhubaneswar, but in any of the Kendras under his jurisdiction in pursuance of their willingness. Till such regularization, the Respondents will be well advised to continue the applicants as such or against any other vacancies in DDK, Bhubaneswar; for which the Applicants may be found eligible."

4. Mrs. Usharani Padhi, Learned counsel appearing for the Applicant states that since the Applicant is similarly placed as that of the Applicants in the aforesaid disposed of O.A. No. 413 of 2004, this Original Application need be disposed of in terms of the aforesaid observations. In the said premises, having heard learned counsel for both sides, this Original Application is disposed of with direction to the Respondents to make all out efforts to see that the Applicant is regularized as quickly as possible; if not in DDK, Bhubaneswar in any of the DDKs under the jurisdiction of the Director General of Doordarshan. Till such regularization, the Respondents should do well to allow the Applicant to continue as a casual General Assistant or against any



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Order dt. 22.7.05

Copy of Order  
may be given to  
both the Counsel  
and be sent to  
all respondents  
by post.

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17.8.05

*S. O. (CJ)*

other vacancy in DDK, Bhubaneswar; for which the Applicant may be found eligible. Liberty is also granted to the Applicant to represent his case to the Respondents (enclosing copies of the orders rendered in O.A. No. 413 of 2004 dated 6-5-2005) which shall receive due consideration of the Respondents. There shall be no order as to costs.

5. Send copies of this order to all the Respondents by post and free copies of this order be handed over to learned counsel for both sides.

*Y. Obaid*  
22/07/05  
MEMBER (JUDICIAL)